NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 26

IA 37/2024
In
CP/282(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.07.2024**

NAME OF THE PARTIES: SURINDER KHOSLA V/s CARGO CARRIERS INDIA LIMITED

Section 241(1) & 242(4), of the Companies Act, 2013

ORDER

1. Mr. Rohit Gupta a/w Mr. Bharat Jain, Ld. Counsel for the Petitioner present. Ld. Counsel for the Respondent present, however, not marked the appearance in the chat box as well as in attendance sheet.
2. Ld. Counsel for the Petitioner submits that settlement talks are going on between the parties and there appears to be certain differences. Therefore, seeks time. Time granted.
3. List this matter for further consideration on **09.08.2024**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/